

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 306**  
**(IB)-669(ND)2019**  
**New IA-1972/2024**

**IN THE MATTER OF:**

**M/s. Volkswagen Finance Pvt. Ltd**

**... Applicant/Petitioner**

**Versus**

**M/s. Aarvanss Infrastructure Pvt. Ltd.**

**... Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 09.05.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the Respondent :**

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-1972/2024:** The prayer made in the application is to substitute the name of the assignee as Applicant. The applicant is directed to file affidavit indicating therein the amount of assets/debt assigned to it and the consideration committed/paid by it for the same.

Issue notice to the Liquidator returnable on 29.05.2024. The Applicant undertakes to serve notice upon the Liquidator through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Liquidator within one week from the date of receipt of the notice.

List the matter on 29.05.2024.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**